servant of the Supreme Court or of any High Court or Courts sub-ordinates thereto, nor there is any proposal to amend Section 2(C) of the Administrative Tribunals Act.

Collaboration between M/s Rolta
Computers and Industries Pvt.
Ltd. and multi-national intergraph of USA

- 2128. SHRI BEKAL UTSAHI: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to a spate of advertisements by M/s. Rolta Computers and Industries Pvt. Ltd., Bombay regarding "necessary permission and licences" for collaboration with the USA multinational INTERGRAPH, for import of technology for the production of CAD/CAM computer system in In-India:
- (b) if so, what are the details of the permissions claimed and licences given to the said company; and
- (c) whether it is also a fact that both ROLTA AND INTERGRA-PH were allowed to revise their applications for licences in violation of the existing norms for issuing of industrial licences; if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): (a) Yes, Sir.

(b) M/s. Rolta Computers and Industries Pvt. Ltd., Bombay have been given Letter of Intent and approval for foreign collaboration with M/s. Intergraph Corporation, USA in February, 1989 for the manufacture of engineering work stations and network servors (computer based systems) for a total capacity of Rs. 30 crores and Rs. 3 crores per annum, respectively. The Phased Manufacturing Programme of M/s.

Rolta has also been approved by the Government in March, 1990.

(c) No, Sir.

## Manufacturing of electronic equipment for medical use

- 2129. SHRI MOHD. KHALEE-LUR RAHMAN: Will the PRIME MINISTER be pleased to state:
- (a) what are the names of the Indian Companies manufacturing electronic equipments for medical use with foreign collaboration;
- (b) the particulars of the products, overseas, collaborators and the last two years production in terms of number and value; and
- (c) the phased manufacturing programmes stipulated and collaboration fees/royalties paid?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): (a) to (c) The information is being collected and will be laid on the Table of the House.

## Revision of house building loan limit for Public Sector Employees

- 2130. SHRI N. E. BALARAM: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that due to the stand taken by certain public sector undertakings' Management on Central Government pay-pattern, the House-building loan limit and liberalised conditions in payments of the same have so far not been modified: